

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 15579/2021

(Arising out of impugned final judgment and order dated 19-05-2021 in WA No. 6127/2021 passed by the High Court of Judicature at Allahabad)

MAHESH KUMAR SINGH & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R., IA No. 134732/2021 - DELETING THE NAME OF PETITIONER/RESPONDENT, IA No. 134734/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 125917/2021 - EXEMPTION FROM FILING AFFIDAVIT IA No. 125915/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 125913/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 125916/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(C) No. 15832-15833/2021 (XI)

(IA No. 130826/2021 - DELETING THE NAME OF PETITIONER/RESPONDENT IA No. 128087/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 17-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Mr. Tariq Adeeb, Adv.
Mr. Satya Mitra, AOR

For Respondent(s)

For. R-2 in SLP ©
No. 15579/21

Mr. Tushar Mehta, SGI
Mr. Binay Kumar, Adv.
Mr. Avinash Tripathi, AOR

For. R-2 in SLP ©
No. 15832-33/21

Ms. Vibha Datta Makhija, Sr. Adv.
Mr. Binay Kumar, Adv.
Mr. Avinash Tripathi, AOR

Mr. Sumit Kishore, Adv.
Mr. Ajit Kumar Ekka, AOR
Mr. Sandeep Malik, Adv.

Mr. Alok Singh, Adv.
Mr. Abhishek Singh, Adv.
Ms. Manju Jetley, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Tushar Mehta, learned Solicitor General appearing on behalf of respondent nos. 2 seeks time to file reply in SLP(C) No. 15579 of 2021.

Ms. Vibha Datta Makhija, learned senior counsel for respondent no. 2 in SLP(C)Nos. 15832-15833/2021 seeks time to file counter affidavit.

In view of the reasons stated in IA No. 134732/2021 - Application for deleting the name of respondent nos 5 to 13 is allowed in SLP(C) No. 15579 of 2021.

Respondent nos. 5 to 13 be deleted from the array of party at the risk of petitioner.

List these matters after Christmas Vacation.

(NEETA SAPRA)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)